

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.213 – IA 660 of 2022  
Item No.214 – IA 899 of 2022  
In  
CP(IB) 232 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Bank Ltd

.....Applicant

V/s

JBF Petrochemicals Ltd

.....Respondent

**Order delivered on 06/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rashesh Sanjanwala, Sr. Adv. a/w. Mr. Monaal Davawala, Adv.  
For the RP : Mr. Saurabh Soparkar, Sr. Adv.  
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a/w. Mr. Rohan Lavkumar, Adv. & Ms. Anushree Soni, Adv.  
For the SRA : Mr. Akshat Khare, Adv.  
Mr. Kamal Trivedi, Sr. Adv. & Mr. Tushar Mehta, Sr. Adv.

**ORDER**

**IA 660 of 2022**

As recorded in the last order dated 24.11.2022, Learned Sr. Counsel Mr. Trivedi for the Successful Resolution Applicant states that he has been instructed to appear and deal in the matter on behalf of the Successful Resolution Applicant. Learned Senior Counsel Mr. Pahwa for the RP states that he has not been instructed about the forthcoming possible meeting but the non-Applicant may not have any objection, if the amicable solution is being discussed for the benefit of all the parties. Learned Senior Counsel Mr. Trivedi seeks and granted three weeks' time to endeavour the settlement / amicable resolution of the issue amongst the parties.

**IA 899 of 2022**

Application is filed for approval of resolution plan.

List both applications on 12.01.2023

-Sd-

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**